

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 22.07.2015

CP No. 291/00044/2015 (OA No. 732/2012)

Ms. Kavita Bhati, counsel for petitioners.

The Contempt Petition is filed alleging that the respondents defied the interim order passed by this Bench of the Tribunal dated 31.10.2012.

2. The Tribunal passed the interim order dated 31.10.2012 in OA No. 732/2012 staying the recovery pursuant to the impugned order dated 19.09.2012 (Annexure A/15 of OA) so far as the applicants are concerned till the next date. The interim order is in force.

3. The petitioners are aggrieved by the orders passed by the respondents at Annexure C/2 series. By the said orders, certain amounts are ordered to be withheld. According to the petitioners, C/2 series orders are passed in gross disregard of the interim order dated 31.10.2012 and, therefore, the respondents are liable to be prosecuted under the provisions of Contempt of Court Act.

4. We have perused the Annexure C/2 series orders. As per Annexure C/1 interim order of the Tribunal dated 31.10.2012, the recovery of the amount pursuant to the impugned order dated 19.09.2012 was stayed. Annexure C/2 is series of orders passed by the respondents by which they have not passed orders for recovery of the amounts in disregard to the impugned order dated 19.09.2012. They have only ordered that a portion of the retirement gratuity amount shall be withheld in respect of the applicants. We find that Annexure C/2 series orders are not

passed by the respondents ordering recovery of the amount from the applicants in violation of the impugned order dated 19.09.2012. Thus, there is no violation of the interim orders passed by this Tribunal. The Contempt Petition is not maintainable and, therefore, it is dismissed. No order as to costs.



(R. RAMANUJAM)
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat